

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 114/01/2020 O.A./260/863/2019 JAY PRASHANT DARJEE
-V/S-

ALL INDIA INSTITUTE OF MEDICAL SCIENCES ITEM NO:8 FOR APPLICANTS(S) Adv.
: Mr. A. K. Mishra

FOR RESPONDENTS(S) Adv.: Mr. J. K. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>The grievances of the applicant is that the applicant has submitted an objection to the answers to some of the questions and uploaded the same in the official website of the Respondents. He is unable to know whether the objections uploaded by him are considered as per the rules by the respondents or not. It is further submitted that the applicant has filed an RTI applications in Annexures-A/8 and A/9 and the reply is awaited.</p> <p>Ld. Counsel for the respondents submitted that no representation has been filed by the applicant and the applicant has approached this Tribunal directly for which the OA is not maintainable.</p> <p>In view of the above, the OA is disposed of at this stage without expressing any opinion on merit, with liberty to the applicant to file a detailed representation about his grievances regarding his objection to the answer as uploaded by him in the website along with a copy this order and the Paper Book of the OA to the Respondent No.2/competent authority within two weeks from the date of receipt of copy of this order and if such representation is received from the applicant, then the respondent no.2/competent authority is directed to consider the</p>

representation filed by the applicant and dispose of the same as per the provisions of law, by passing a speaking order to be communicated to the applicant within a period of six weeks from the date of a receipt of a copy of this order.

With the above observations the OA is disposed of accordingly. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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